

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2253
ANSWERED ON:06.12.2012
RIGHT TO APPEAL.
Bhagora Shri Tarachand

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of Right to Appeal in the country at present;
- (b) whether Bombay High Court has made any rulings in this regard;
- (c) if so, the details thereof; .
- (d) whether a failure to provide for an Appeal against a conviction is a violation of Article 21; and
- (e) if so, the details thereof and the steps proposed to be taken thereon?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (e): The information is being collected with respect to the Bombay High Court judgment, if any, on the Right To Appeal and will be laid on the Table of the House.